

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

RAJYA SABHA
UNSTARRED QUESTION NO. 2923
TO BE ANSWERED ON 22.03.2021

Quantum of e-waste generated

2923. SHRI MUZIBULLA KHAN:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the quantum of e-waste generated along with the rate of increase in the generation of waste in the last three years;
- (b) the details of schemes being implemented for the recycling of e-waste; and
- (c) the measures taken by Government to prevent the generation of e-waste?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI BABUL SUPRIYO)

(a) The E-Waste (Management) Rules, 2016 are effective from 01.10.2016. Accordingly, CPCB has estimated the generation of e-waste at the national level on the basis of sales data of 21 types of notified Electrical & Electronic Equipment (EEE) from Financial Year (FY) 2017-2018. The estimated generation of e-waste during Financial Year (FY) 2017-2018, FY 2018-2019 & FY 2019-2020 for 21 types of EEE is given below:

- For FY 2017-2018, the estimated generation of e-waste is 7,08,445 tonnes.
- For FY 2018-2019, the estimated generation of e-waste is 7,71,215 tonnes.
- For FY 2019-2020, the estimated generation of e-waste is 10,14,961.2 tonnes.

The rate of generation for the FY 2019-20 is 31.6% and the rate of generation for the FY 2018-2019 was 8.86%.

(b) As per the provisions of the E-Waste (Management) Rules, 2016, SPCBs/PCCs have been mandated to grant authorisation to dismantlers and recyclers of e-waste in their respective States/ Union Territories (UTs) on being satisfied that the said dismantlers and recyclers have environmentally sound technologies and facilities in compliance to the guidelines specified by Central Pollution Control Board (CPCB). As on date there are 407 authorised dismantlers and recyclers in the country having authorised capacity of 11,10,103.22 tonnes.

CPCB has prepared and published guidelines for environmentally sound dismantling and recycling of e-waste. All the authorized dismantler and recyclers are required to carry out dismantling & recycling operations as per the said guidelines.

(c) The management of e-waste is regulated under the frame work of E-Waste (Management) Rules, 2016 and amendments there off. The said rules are effective from 01.10.2016 and have the following specific objectives:

- (i) Extended Responsibility to producers to manage a system of E-waste collection, storage, transportation and environmentally sound dismantling and recycling through EPR Authorization (EPRA).
- (ii) To promote and encourage establishment of an efficient e-waste collection mechanism.
- (iii) To promote Environmentally Safe & Sound Recycling through authorized dismantlers and recyclers of e-waste.
- (iv) To minimize illegal recycling / recovery operations.
- (v) Reduce Hazardous substances in Electrical and Electronic components.

Under the Extended Producer Responsibility (EPR), the producers of Electrical and Electronic Equipments (EEE) listed in the Schedule-I of rules have been given responsibility of management of their products once they have attained end of life. As per the E-Waste (Management) Rules, 2016, CPCB is issuing EPR authorization to the producers of EEE along with e-waste collection targets on annual basis. As per the information provided by CPCB, a total no of 1704 Producers have been registered for EPR Authorization and also 48 Producers Responsibility Organizations (PROs) have obtained registration.

For enforcement of the said rules in the country, an action plan is in place and the same is being implemented by all SPCBs/PCCs in their respective states/UTs. SPCBs/PCCs are submitting quarterly progress report as envisaged in the Action Plan through a web portal developed for this purpose.
